

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
( DEPARTMENT OF COMMERCE )  
DIRECTORATE GENERAL OF FOREIGN TRADE  
UDYOG BHAWAN: NEW DELHI  
( O&M- SECTION )**

Dated: 07.01.2005

**O&M INSTRUCTION NO. 1 /2005**

**Subject: Delegation of Financial Powers to the Licensing Authorities.**

In supersession of all the orders issued by the Director General of Foreign Trade in the past on the above subject, henceforth, the delegation of financial powers to grant licences etc. and powers for implementation of the concerned provisions of DGFT Policy and Handbook of Procedures, 2004-2009, at the respective levels of the licensing authorities at HQs and Zonal/Regional Offices will be as under:-

**DELEGATED POWERS**

Sl. No.	CATEGORY	Para of the Handbook 2004-09				Remarks
			FTDO/ Asst. DGFT	Dy. DGFT	Joint DGFT	
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	IEC Number	2.9	Full Powers	--	--	
2.	Revalidation of Import/Export Licences other than Negative List items.	2.13	-	-	-	As per Hand Book of Procedures Licence may be revalidated by the Licensing Authority who has approved the original licence.
3.	Duplicate copies of licences/CCP/IEC	2.9.3 & 2.14	--	Full Powers	--	
4.	Identity Cards	2.16	Full powers	-	-	

Sl. No.	CATEGORY	Para of the Handbook 2004-09				
			FTDO/ Asst. DGFT	Dy. DGFT	Joint DGFT	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)
5.	Ammunition	2.3.4	Upto Rs.2 Lakhs	Rs.2 lakhs & above	--	As per Hand Book of Procedures
6.	Hotels, Restaurants, Travel Agents, Tour Operators.	2.35	Upto Rs.10 lakhs	Rs.10 lakhs & above.	--	As per Hand Book of Procedures
7.	Import of Other Restricted items	2.36. & 2.3	-	-		As per the decision of EFC para 2.36 of Hand Book of Procedures
8.	Gift of Consumer or Other Goods.	2.37	-	-		As per the decision of EFC, para 2.37 of Hand Book of Procedures
9.	Import of replacement goods.	2.42	-	Full powers	-	As per Hand Book of Procedure.
10.	Transfer of imported goods with actual user conditions (Non Negative List items)	2.43	-	-	Full powers	As per Handbook of procedures.

Sl. No.	CATEGORY	Para of the Handbook 1997-2001				
			FTDO/ Asst. DGFT	Dy. DGFT	Joint DGFT	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)
11.	(A) <u>EPCG SCHEME</u>					
	(i) Upto Rs. 2 Crore CIF Value/Dyty Saved	5.3	Full Powers	-	-	As per Hand Book of Procedures
	(ii) Above Rs.2 Crore and upto Rs. 25 crores. CIF Value/Dyty Saved		-	Full Powers		
	(iii) Above Rs. 25 crores and up to Rs.50 crores. CIF Value/Dyty Saved		-	-	Full Powers	.
	(iv) Above Rs.50 crores and upto Rs.100 crores. CIF Value/Dyty Saved		-	-	-	Chairperson EPCG Committee.
	(v) Above Rs.100 crores CIF Value/Dyty Saved		-	-		As per the decision of EPCG Committee at Hqrs. with the approval of CM/FM.
	(B) Re-export of Capital Goods under EPCG Scheme.	5.16	-	-	Full Powers	
	(C) Redemption of LUT/BG against EPCG Licences.	5.8				
	(i) Licences issued upto the value of Rs.25 crores. CIF Value/Dyty Saved		-	Full Powers		
	(ii) Licences issued above the value of Rs.25 crores. CIF Value/Dyty Saved		-	-	Full Powers	

Sl. No.	CATEGORY	Para of the Handbook 2004-2009				
			FTDO/ Asst. DGFT	Dy. DGFT	Joint DGFT	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)
12.	<u>DUTY FREE ADVANCE LICENCES /DFRC/ARO UNDER DUTY EXEMPTION SCHEME(CHAPTER 7 OF EXIM POLICY AND HANDBOOK)</u>	4.4	Full powers	Full powers	Full powers	As per the recommendations of ALC.
(a)	Published norms including annual advance licences.	4.13				
		4.14				
(i)	Upto 1 Crore					
(ii)	Above 1 Crore and upto 10 crores					
(iii)	Above 10 crores and upto 100 crores					
(iv)	More than 100 crores					
(b)	No norms cases	4.42				As per the recommendation of ALC

Sl. No.	CATEGORY	Para of the Handbook 2004-09				Remarks
			FTDO/ Asst. DGFT	Dy. DGFT	Joint DGFT	
(1)	(2)	(3)	(4)	(5)	(6)	(7)
13	Advance release orders against Advance Licence for physical exports /Deemed exports/Annual requirement DFRC.	4.14	Same as against S.No.12 (a)	-	-	As per Hand Book of Procedures
14.	Acceptance of BG/LUT	4.18	-	upto Rs.1 crores	Above Rs. 1 crores	As per Hand Book of Procedures
15.	Clubbing of licences	4.20	-	-	Full powers	As per Hand Book of Procedures
16.	Enhancement/ Reduction in the value of licence	4.21	At the level of the same licensing authority that has powers to grant the concerned duty free licence.			As per Hand Book of Procedures Enhanced value to be taken into consideration for deciding the level of approval.
17.	Extension of export obligation period (i) 1 <sup>st</sup> extension. (ii) 2 <sup>nd</sup> extension	4.22	- - -	Full powers -	- Full powers	As per Hand Book of Procedures
18.	Revalidation of licence (i) 1 <sup>st</sup> extension (ii) 2 <sup>nd</sup> extension	4.23	- - -	Full powers -	-- Full powers	As per Hand Book of Procedures
19.	Redemption of BG/LUT	4.26	-	Upto Rs.1 crores	Above Rs. 1 crores	As per Hand Book of Procedures

Sl. No.	CATEGORY	Para of the Handbook 2004-09				
			FTDO/Asst. DGFT	Dy. DGFT	Joint DGFT	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)
20.	Regularisation of default in case of Non-fulfillment of E.O.	4.28	-	-	Full powers	As per Handbook of procedures.
21.	Duty Entitlement Pass Book Post-export and pre-export (for grant of E.O. issue of Certificate).	4.43	Upto Rs. 10 lakhs	Upto Rs.25 lakhs	Above Rs. 25 lakhs	As per Handbook of Procedures

Sl. No.	CATEGORY	Para of the Handbook 2004-09				Remarks
			Asst. DGFT	Dy. DGFT	Joint DGFT	
(1)	(2)	(3)	(4)	(5)	(6)	(7)
22	<u>DIAMOND, GEM AND JEWELLERY EXPORT PROMOTION SCHEME (CHAPTER 8 OF PB &amp; H.B.)</u>  (i) Replenishment licence	4.58	75 Lakhs -do-	1 crore -do-	Full Powers -do-	REP against Rough Diamonds
		4.53	-	10 Lakhs	Full Powers	REP when original BG/ Customs Invoice/ Shipping Bill is lost
	(ii) Diamond and DTC Imprest licence.		-	5 crores	Full Powers	
	(iii) Acceptance of BG/LUT		At the level of FTDO/Asstt.DGFT when amount of DG/LUT is approved by Dy.DGFT/Jt.DGFT as per their power for grant of the concerned licence.			As per Hand Book of Procedures.
	(iv) Extension of E.O.		-	Upto 4 months and as per H.B.	--	
	(v) Regularization of default in fulfillment of E.O.		-	At the level of the respective licensing authority who has powers to grant licence		
	(vi) Bulk licence for rough Diamonds		-	1 Crore	Full Powers	
	(vii) Fulfilment of obligation under bulk licence.		-	Full Powers	--	
	(viii) Loss of Gem & Jewellery	4.57	-	-	Full Powers	
	(ix) Gem replenishment licence	4.58	75 lakhs	1 crore	Full Powers	

Sl. No.	CATEGORY	Para of the Handbook 2004-09				
			FTDO/ Asst. DGFT	Dy. DGFT	Joint DGFT	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)
23	Deemed Exports' Procedure claiming benefits.	8.4	-	- Upto Rs.5 crores	Full powers	As per Handbook of Procedures.
24	Export Licence	2.58 & 2.55	Licence to be issued as per the recommendation of the EFC at Hqrs..			As per Handbook of Procedures.
25.	Certificate for EH/TH from Regional Licensing Authorities	3.2	-	-	Full Powers as Head of the Office -	As per Handbook of Procedures.

#### **NOTE**

1. For sake of convenience, the delegated powers have been prescribed almost in the same order as Paras/Chapters appearing in Foreign Trade Handbook of Procedures.
2. Notwithstanding anything contained herein before, the aforesaid powers will be exercised at various levels within the framework of the Foreign Trade Handbook of Procedures in force from time to time.
3. No Licensing authority is empowered to re-delegate its Powers to any of the subordinate authorities.
4. In the Offices headed by Dy.DGFT, Dy.DGFT would be empowered to exercise powers vested in Jt.DGFT. Similarly, in the Offices headed by Asstt. DGFT, Asstt..DGFT would be empowered to exercise powers vested in Dy.DGFT.
5. If any provision of Policy/Procedures for which the delegation of powers remains unprescribed, the powers will vest in respective Jt.DGFT.
6. Licences will ordinarily be signed and issued by FTDO/Asstt.DGFT, but in their absence, the licences shall be signed and issued by Officers above them.
7. The licence issued upto 31.3.2000 under para 7.3 of the EXIM Policy (RE-99) shall be governed by the provision contained in chapter-7 of the Handbook (Vol.1) (RE-99).
8. Only one D.L. (Deficiency letter) may be issued conveying all the Deficiencies in the application in one go. Second or subsequent DL can be issued only with the approval of Head of the Office.



9. The powers have been delegated for the purpose of issuing sanctions/permissions/licenses as per the entitlement of the applicants in the normal course. If any application is required to be rejected for good and sufficient reasons, it should be done as per the delegated powers only with the approval of the next higher authority in each Office.

10. The individual cases for issue of an Import Licence over a value of Rs.100 crores require the approval of Commerce & Industry Minister except in the following situations:-

- (i) The RLAs are empowered to issue Licences up to a value of Rs.500 crores in respect of Annual Advance Licences covered under Para 4.24A of HBP.
- (ii) The RLAs are empowered to issue Licences up to a value of Rs.500 crores in respect of Diamond and DTC Imprest Licences covered under Para 4.58 of HBP.
- (iii) Where standard input-output norms have been notified in respect of Petroleum and Petrochemical Products to be manufactured from crude oil under Duty Exemption Scheme (Chapter 7 of the Exim Policy and Hand Book) covered under S.No.20 (i), the value limit is Rs.500 crores in respect of Advance Licences and this power shall be limited to the four Zonal Jt.DGFTs, at Delhi, Mumbai,, Kolkata and Chennai only.

11. Delegation of power for Redemption/Of setting of Export Obligation of pre-export will be same as provided for in S.No. **14 for para 7.15** cases for RLA as well

12. All licences will be subjected to review mechanism under which the Dy. DGFTs, shall review 5% of the total cases decided by ADGFT and FTDO on random basis. Jt.DGFT shall review 1% of the total cases under their charge of the Divisions/Sections. Head of the Office will be responsible for over all working of the Office and periodically test check the cases.

13. Asstt.DGFT's/FTDO's empowered to issue GSP Certificates.

14. Dy. Commissioner, Kandla, SEZ is authorized to issue various types of licences/permissions/certificates under the EXIM Policy. The powers of Jt.DGFT,Dy.DGFT/Asstt.DGFT/FTDO would be delegated to the Joint Development Commissioner, Dy. Development Commissioner respectively in Kandla Zone only who are empowered to issue such Certificates/licences/permission for units falling under Kutch Distt.

This issues with the approval of the Director General of Foreign Trade.

( V.B. SAXENA)  
Dy. Director General of Foreign Trade

To

1. All Officers/Sections at Hqrs.
2. All Regional Licensing Authorities.

( Issued from file No.01/69/595/00001/AM01/O&M )

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
( DEPARTMENT OF COMMERCE )  
DIRECTORATE GENERAL OF FOREIGN TRADE  
UDYOG BHAWAN: NEW DELHI  
( O&M- SECTION )**

Dated:07.01.2005

**O&M INSTRUCTION No. 01/2005**

**Subject: Delegation of Financial Powers to the Licensing Authorities.**

In supersession of all the orders issued by the Director General of Foreign Trade in the past on the above subject, henceforth, the delegation of financial powers to grant licences etc. and powers for implementation of the concerned provisions of DGFT Policy and Handbook of Procedures, 2004-2009, at the respective levels of the licensing authorities at HQs and Zonal/Regional Offices will be as under:-

**DELEGATED POWERS**

Sl. No.	CATEGORY	Para of the Handbook 2004-09				Remarks
			FTDO/ Asst. DGFT	Dy. DGFT	Joint DGFT	
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	IEC Number	2.9	Full Powers	--	--	
2.	Revalidation of Import/Export Licences other than Negative List items.	2.13	-	-	-	As per Hand Book of Procedures Licence may be revalidated by the Licensing Authority who has approved the original licence.
3.	Duplicate copies of licences/CCP/IEC	2.9.3 & 2.14	--	Full Powers	--	
4.	Identity Cards	2.16	Full powers	-	-	

Sl. No.	CATEGORY	Para of the Handbook 2004-09				Remarks
			FTDO/ Asst. DGFT	Dy. DGFT	Joint DGFT	
(1)	(2)	(3)	(4)	(5)	(6)	(7)
5.	Ammunition	2.34	Upto Rs.2 Lakhs	Rs.2 lakhs & above	--	As per Hand Book of Procedures
6.	Hotels, Restaurants, Travel Agents, Tour Operators.	2.35	Upto Rs.10 lakhs	Rs.10 lakhs & above.	--	As per Hand Book of Procedures
7.	Import of Other Restricted items	2.36. & 2.37	-	-		As per the decision of EFC para 2.36 of Hand Book of Procedures
8.	Gift of Consumer or Other Goods.	2.37	-	-		As per the decision of EFC, para 2.37 of Hand Book of Procedures
9.	Import of replacement goods.	2.42	-	Full powers	-	As per Hand Book of Procedure.
10.	Transfer of imported goods with actual user conditions (Non Negative List items)	2.43	-	-	Full powers	As per Handbook of procedures.

Sl. No.	CATEGORY	Para of the Handbook 2004-09				
			FTDO/ Asst. DGFT	Dy. DGFT	Joint DGFT	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)
11.	Export Licence	2.58 & 2.55	Licence to be issued as per the recommendation of the EFC at Hqrs..			
12.	Certificate for EH/TH from Regional Licensing Authorities	3.2	-	-	Full Powers as Head of the Office -	As per Handbook of Procedures.
13.	Duty Free import Entitlement (DFCE) for status holder	3.18	-	-	Full Powers	As per Handbook of Procedures

Sl. No.	CATEGORY	Para of the Handbook 2004-2009				Remarks
			FTDO/ Asst. DGFT	Dy. DGFT	Joint DGFT	
(1)	(2)	(3)	(4)	(5)	(6)	(7)
14.	<u>DUTY FREE ADVANCE LICENCES /DFRC/ARO UNDER DUTY EXEMPTION SCHEME(CHAPTER 7 OF EXIM POLICY AND HANDBOOK)</u>	4.4				
	(a) Published norms including annual advance licences.	4.13				
		4.14				
	(i) Upto 1 Crore	-	Full powers	-	-	
	(ii) Above 1 Crore and upto 10 crores	-	-	Full powers	-	
	(v) Above 10 crores and upto 100 crores	-	-	-	Full powers	
	(vi) More than 100 crores	-	-	-	-	As per the recommendations of ALC.
	(b) No norms cases	4.42	-	-	-	As per the recommendation of ALC

Sl. No.	CATEGORY	Para of the Handbook 2004-09				Remarks
			FTDO/ Asst. DGFT	Dy. DGFT	Joint DGFT	
(1)	(2)	(3)	(4)	(5)	(6)	(7)
15.	Advance release orders against Advance Licence for physical exports /Deemed exports/Annual requirement DFRC.	4.14	Same as against S.No.14 (a)	-	-	As per Hand Book of Procedures
16.	Acceptance of BG/LUT	4.18	-	upto Rs.1 crores	Above Rs. 1 crores	As per Hand Book of Procedures
17.	Clubbing of licences	4.20	-	-	Full powers	As per Hand Book of Procedures
18.	Enhancement/ Reduction in the value of licence	4.21	At the level of the same licensing authority that has powers to grant the concerned duty free licence.			As per Hand Book of Procedures Enhanced value to be taken into consideration for deciding the level of approval.
19.	Extension of export obligation period (iii) 1 <sup>st</sup> extension. (iv) 2 <sup>nd</sup> extension	4.22	- - -	Full powers -	- Full powers	As per Hand Book of Procedures
20.	Revalidation of licence (iii) 1 <sup>st</sup> extension (iv) 2 <sup>nd</sup> extension	4.23	- - -	Full powers -	-- Full powers	As per Hand Book of Procedures
21.	Redemption of BG/LUT	4.26	-	Upto Rs.1 crores	Above Rs. 1 crores	As per Hand Book of Procedures

Sl. No.	CATEGORY	Para of the Handbook 2004-09				
			FTDO/Asst. DGFT	Dy. DGFT	Joint DGFT	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)
22.	Regularisation of default in case of Non-fulfillment of E.O.	4.28	-	-	Full powers	As per Handbook of procedures.
23.	Duty Entitlement Pass Book Post-export and pre-export (for grant of E.O. issue of Certificate).	4.43	Upto Rs. 10 lakhs	Above Rs.10 lakhs and Upto Rs.25 lakhs	Above Rs. 25 lakhs	As per Handbook of Procedures

Sl. No.	CATEGORY	Para of the Handbook 2004-09				Remarks
			Asst. DGFT	Dy. DGFT	Joint DGFT	
(1)	(2)	(3)	(4)	(5)	(6)	(7)
24.	<u>DIAMOND, GEM AND JEWELLERY EXPORT PROMOTION SCHEME (CHAPTER 8 OF PB &amp; H.B.)</u>  (ii) Replenishment licence	4.58	75 Lakhs -do-	1 crore -do-	Full Powers -do-	REP against Rough Diamonds
	(ii) Diamond and DTC Imprest licence.		-	5 crores	Full Powers	
	(iii) Acceptance of BG/LUT		At the level of FTDO/Asstt.DGFT when amount of DG/LUT is approved by Dy.DGFT/Jt.DGFT as per their power for grant of the concerned licence.			As per Hand Book of Procedures.
	(iv) Extension of E.O. Period		-	Upto 4 months and as per H.B.	--	
	(v) Regularization of default in fulfillment of E.O.		-	At the level of the respective licensing authority who has powers to grant licence		
	(vi) Bulk licence for rough Diamonds		-	1 Crore	Full Powers	
	(vii) Fulfilment of obligation under bulk licence.		-	Full Powers	--	
	(viii) Loss of Gem & Jewellery	4.57	-	-	Full Powers	
	(ix)Gem Replenishment licence	4.58	75 lakhs	1 crore	Full Powers	



Sl. No.	CATEGORY	Para of the Handbook 1997-2001				Remarks
			FTDO/ Asst. DGFT	Dy. DGFT	Joint DGFT	
(1)	(2)	(3)	(4)	(5)	(6)	(7)
25.	(A) <u>EPCG SCHEME</u>					
	(i) Upto Rs. 2 Crore CIF Value/Duty Saved	5.3	Full Powers	-	-	As per Hand Book of Procedures
	(ii) Above Rs.2 Crore and upto Rs. 25 crores. CIF Value/Duty Saved		-	Full Powers		-do-
	(iii) Above Rs. 25 crores and up to Rs.50 crores. CIF Value/Duty Saved		-	-	Full Powers	-do-
	(iv) Above Rs.50 crores and upto Rs.100 crores. CIF Value/Duty Saved		-	-	-	Chairperson EPCG Committee. As per Hand Book of Procedures.
	(v) Above Rs.100 crores CIF Value/Duty Saved		-	-		As per the decision of EPCG Committee at Hqrs. with the approval of CIM/FM.
	(B) Re-export of Capital Goods under EPCG Scheme.	5.16	-	-	Full Powers	
	(C) Redemption of LUT/BG against EPCG Licences.	5.8				
	(i) Licences issued upto the value of Rs.25 crores. CIF Value/Duty Saved		-	Full Powers		As per Hand Book of Procedures.
	(ii) Licences issued above the value of Rs.25 crores. CIF Value/Duty Saved		-	-	Full Powers	As per Hand Book of Procedures.

Sl. No.	CATEGORY	Para of the Handbook 2004-09				
			FTDO/ Asst. DGFT	Dy. DGFT	Joint DGFT	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)
26.	Deemed Exports' Procedure claiming benefits.	8.4	-	- Upto Rs.5 crores	Full powers	As per Handbook of Procedures.

**NOTE**

1. For sake of convenience, the delegated powers have been prescribed almost in the same order as Paras/Chapters appearing in Foreign Trade Policy/ Handbook of Procedures.
2. Notwithstanding anything contained herein before, the aforesaid powers will be exercised at various levels within the framework of the Foreign Trade Policy/ Handbook of Procedures in force from time to time.
3. No Licensing authority is empowered to re-delegate its Powers to any of the subordinate authorities.
4. In the Offices headed by Dy.DGFT, Dy.DGFT would be empowered to exercise powers vested in Jt.DGFT. Similarly, in the Offices headed by Asstt. DGFT, Asstt..DGFT would be empowered to exercise powers vested in Dy.DGFT.
5. If any provision of Policy/Procedures for which the delegation of powers remains unprescribed, the powers will vest in respective Jt.DGFT.
6. Licences will ordinarily be signed and issued by FTDO/Asstt.DGFT, but in their absence, the licences shall be signed and issued by Officers above them.
7. The licence issued upto 31.3.2000 under para 7.3 of the EXIM Policy (RE-99) shall be governed by the provision contained in chapter-7 of the Handbook(Vol.1) (RE-99).
8. Only one D.L. (Deficiency letter) may be issued conveying all the Deficiencies in the application in one go. Second or subsequent DL can be issued only with the approval of Head of the Office.

9. The powers have been delegated for the purpose of issuing sanctions/permissions/licenses as per the entitlement of the applicants in the normal course. If any application is required to be rejected for good and sufficient reasons, it should be done as per the delegated powers only with the approval of the next higher authority in each Office.
10. The individual cases for issue of an Import Licence over a value of Rs.100 crores require the approval of Commerce & Industry Minister except in the following situations:-
- (i) The RLAs are empowered to issue Licences up to a value of Rs.500 crores in respect of Annual Advance Licences covered under Para 4.24A of HBP.
  - (ii) The RLAs are empowered to issue Licences up to a value of Rs.500 crores in respect of Diamond and DTC Imprest Licences covered under Para 4.58 of HBP.
  - (iii) Where standard input-output norms have been notified in respect of Petroleum and Petrochemical Products to be manufactured from crude oil under Duty Exemption Scheme (Chapter 4 of the Foreign Trade Policy and Hand Book of Procedures) covered under S.No.14 (i), the value limit is Rs.500 crores in respect of Advance Licences for RLAs.
11. All licences will be subjected to review mechanism under which the Dy. DGFTs, shall review 5% of the total cases decided by ADGFT and FTDO on random basis. Jt.DGFT shall review 1% of the total cases under their charge of the Divisions/Sections. Head of the Office will be responsible for over all working of the Office and will periodically test check the cases.
12. Asstt.DGFT's/FTDO's are empowered to issue GSP Certificates.
13. Dy. Commissioner, Kandla, SEZ is authorized to issue various types of licences/permissions/certificates under the Foreign Trade Policy. The powers of Jt.DGFT,Dy.DGFT/Asstt.DGFT/FTDO would be delegated to the Joint Development Commissioner, Dy. Development Commissioner respectively in Kandla Zone only who are empowered to issue such Certificates/licences/permission for units falling under Kutch Distt.

This issues with the approval of Director General of Foreign Trade.

Sd/-

( V.B. SAXENA )  
Dy. Director General of Foreign Trade

To

- 1.All Officers/Sections at Hqrs.
- 2.All Zonal/Regional Licensing Authorities.

( Issued from file No.01/69/595/00001/AM01/O&M )

